

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL APPELLATE/ORIGINAL
JURISDICTION

CIVIL APPEAL NO. 8372 OF 2017

PRECAST INDIA INFRASTRUCTURES
PVT.LTD.

APPELLANT(S)

VERSUS

RAMESH MALOJI AARGE & ORS.

RESPONDENT(S)

O R D E R

Learned counsel appearing for the
appellant seeks permission to withdraw this
appeal.

Permission sought for is granted.

The civil appeal is dismissed as
withdrawn.

.....J.
[ABHAY MANOHAR SAPRE]

.....J.
[SANJAY KISHAN KAUL]

NEW DELHI,
JUNE 30, 2017.

ITEM NO. 3

COURT NO. 4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 8372 of 2017

PRECAST INDIA INFRASTRUCTURES PVT LTD.

Appellant(s)

VERSUS

RAMESH MALOJI AARGE & ORS.

Respondent(s)

(With appln.(s) for permission to bring on record additional facts and documents on behalf of the appellant, exemption from filing c/c of the final order dated 26.05.2017, exemption from filing O.T. of annexure, ad-interim ex-parte stay)

Date : 30/06/2017 This/These petition/petition(s) was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
(VACATION BENCH)

For Appellant(s) Mr. Devadatt Kamat, Adv.
Mr. Javedur Rahman, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Mehtaab Singh Sandhu, Adv.
Mr. Gautam Talukdar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is dismissed as withdrawn.

Pending applications stand disposed of.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Sharda Kapoor]
Assistant Registrar

[Signed order is placed on the file]